

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH,
MUMBAI**

T.C.P. NO. 683/I&BP/NCLT/MB/MAH/2017

CORAM: **SHRI M. K. SHRAWAT**
MEMBER (JUDICIAL)

IN THE MATTER Sections 433(c) and (f) r.w. Section 439 of THE
COMPANIES ACT, 1956.

Gaylord Constructions through its
Proprietor Mr. Kishan Gopal Rathore,
Having its office at 303, Matru-Deep,
Behind Petrol Pump, Mira Byayander Road,
Mira Road (East), Thane – 401 105. ... Petitioner.

Versus

International Waterbase Ltd.,
Having address at Office No. 22/A,
Sewri Cross Road, Mumbai – 400 015. ... Respondent.

PRESENT ON BEHALF OF THE PARTIES:

None present from the side of Creditor as well as Debtor.

ORDER

Pronounced on : 27.06.2017

1. None present. On the last occasion i.e. 25.04.2017 also no body was present and directed to file Form No. 5 as per the provisions of the New Act on or before 30.05.2017.
2. Though matter is adjourned to today i.e. 27.06.2017 but no one appeared.
3. The Procedure of Intimation is three fold i.e. (i) the first step is today's Cause List has always been uploaded on the NCLT Site for Public Information, (ii) the second step is that the directions

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given today is also displayed in the Official Site about the decision taken in the Court and (iii) the third step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.

4. The amount of debt is very small amounting to Rs. 6,14,305 only.
5. The Petitioner is not serious in pursuing this Petition. Therefore, matter cannot be kept so long.
6. Petition is dismissed for non-prosecution. Hence the matter stands disposed of accordingly. Consigned to Records.

Date: 27.06.2017.

Sd/-
M.K. SHRAWAT
MEMBER (JUDICIAL)